

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Twenty Third Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 28-4-1981

Adopted on 30-4-1981

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

TWENTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on 27 April 1981 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of article 22*) by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 45A*) by Shri Balasaheb Vikhe Patil.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1981 (*Amendment of article 22*) by Shri Chitta Basu.

The Bill seeks to amend article 22 of the Constitution with a view to do away with the provision empowering the authority issuing an order of preventive detention not to disclose facts which such authority considers to be against the public interest to disclose.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1981 (*Insertion of new article 45A*) by Shri Balasaheb Vikhe Patil.

The Bill seeks to insert a new article 45A in the Constitution with a view to provide for taking over and running of entire educational system in the country by the State in order to bring about national integrity.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time for discussion of ten Bills specified in Appendix.

[P.T.O.]

5. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (Amendment) Bill, 1981 (*Amendment of article 16*) by Shri K. P. Singh Deo and (ii) the Agricultural Commodities Support Price Bill, 1981 by Shri K. Lakkappa be placed in category 'A' and all the remaining 8 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri Chitta Basu and Balasaheb Vikhe Patil be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

27 April 1981

7 Vaisakha 1903 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recom- mended	Time re- com- mended by the Committee
1	2	3	4	5
1	The Code of Civil Procedure (Amendment) Bill, 1981 (<i>Amendment of Order XX</i>) by Shri Uttamrao Patil.	39 of 1981	B	2 hours
2	The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1981 (<i>Amendment of section 21, etc.</i>) by Shri Ramavtar Shastri.	47 of 1981	B	2 hours
3	The Constitution (Amendment) Bill, 1981 (<i>Amendment of article 16</i>) by Shri K. P. Singh Deo.	45 of 1981	A	2 hours
4	The Compulsory Military Training Bill, 1981 by Shri K. P. Singh Deo.	49 of 1981	B	2 hours
5	The Agricultural Commodities Support Price Bill, 1981 by Shri K. Lakkappa.	55 of 1981	A	2 hours
6	The Constitution (Amendment) Bill, 1981 (<i>Amendment of Seventh Schedule</i>) by Shri K. Lakkappa.	53 of 1981	B	2 hours
7	The Profiteering Prevention and Price Control Bill, 1981 by Shri K. Lakkappa.	56 of 1981	B	2 hours
8	The Representation of the People (Amendment) Bill, 1981 (<i>Insertion of new section 10B</i>) by Shri Jagdish Tytler.	58 of 1981	B	2 hours
9	The Prevention of Social Disabilities Bill, 1981 by Shri Mool Chand Daga.	57 of 1981	B	2 hours
10	The Police-Forces (Restriction of Rights) Repeal Bill, 1981 by Shri Chitta Basu.	54 of 1981	B	2 hours